

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.101  
CP(IB)/246(AHM)2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Priti Bhupesh Shah  
V/s  
Layka Labs Limited

.....Applicant

.....Respondent

**Order delivered on 24/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	:Mr. Navin Pahwa, Senior Advocate a. w. Mr. Jaimin Dave, Advocate & Ms. Hirva Dave, Advocate
For the Respondent	:Mr. Saurabh Soparkar, Senior Advocate a. w. Ms. Dharmishta Raval, Advocate

**ORDER**

Both the Learned Counsels appearing submits that written submissions has already been filed. Further, learned Counsel for the respondent submits that he has also filed purshis today across the bar. However, learned Counsel for respondent seeks liberty to file affidavit, seeks and granted time, affidavit be filed before next date of hearing.

With the consent and convenience of both the Counsels for the parties, this matter is adjourned to 29.04.2024 at 2.30 PM for arguments and the each of the parties are given 10-10 Minutes to make their submissions.

It is hereby clarified that no any further adjournment will grant in present matter.

Re-list for hearing on 29.04.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**